

**IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION**

CRIMINAL APPEAL NO. _____ OF 2026
(@ SLP(CRL.) No. _____ of 2026)
(@ Diary No(s). 16900/2026)

VINAY KUMAR YADAV

APPELLANT(S)

VERSUS

THE STATE OF BIHAR & ANR.

RESPONDENT(S)

O R D E R

1. Delay condoned.
2. Leave granted.
3. We have heard the learned counsel appearing for the appellant and the learned counsel appearing for the State.
4. The appellant has been arrayed as an accused in FIR No.03/2023, registered at Police Station Mairwa, District Siwan for the offences punishable under Sections 420, 467, 468, 471 and 34 of the Indian Penal Code, 1860.
5. The appeal lies in a narrow compass. While granting anticipatory bail to the appellant, a condition has been imposed by the High Court *vide* the impugned

order to the effect that the appellant shall pay a sum of Rs.2,60,000/- to the informant. Alleging the said condition to be onerous as the High Court has not considered it in the proper prospective, the present appeal is filed.

6. We find force in the submissions made by the learned counsel appearing for the appellant. When the condition imposed while granting anticipatory bail is onerous, the same cannot be sustained in the eye of law, especially, when we are dealing with a case pertaining to the liberty of a person.
7. In such view of the matter, the impugned condition with respect to the payment of a sum of Rs.2,60,000/- stands set aside and the appeal is allowed, accordingly.
8. Pending application(s), if any, shall stand disposed of.

.....J.
[M.M. SUNDRESH]

.....J.
[NONGMEIKAPAM KOTISWAR SINGH]

NEW DELHI;
25th MARCH, 2026

ITEM NO.56

COURT NO.5

SECTION II-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s).
16900/2026

[Arising out of impugned final judgment and order dated
23-01-2025 in CRLM No. 29877/2024 13-02-2026 in CRLM
No. 9737/2026 passed by the High Court of Judicature at
Patna]

VINAY KUMAR YADAV

Petitioner(s)

VERSUS

THE STATE OF BIHAR & ANR.

Respondent(s)

IA No. 91152/2026 - CONDONATION OF DELAY IN FILING
IA No. 91151/2026 - EXEMPTION FROM FILING C/C OF THE
IMPUGNED JUDGMENT, IA No. 91154/2026 - EXEMPTION FROM
FILING O.T.

Date : 25-03-2026 This matter was called on for hearing
today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) Mr. Veshal Tyagi, Adv.
Mr. Danish Saifi, Adv.
Mr. Shafik Ahmed, Adv.
Mr. Naman Dwivedi, Adv.
Ms. Abida, Adv.
Ms. Ananya Bhardwaj, Adv.
Mr. Salman Ahemad, Adv.
Mr. Ayush Sharma, Adv.
Mr. Rashid N. Azam, AOR

For Respondent(s) Mr. Manish Kumar, AOR
Mr. Kumar Saurav, Adv.

UPON hearing the counsel the Court made the
following

O R D E R

Delay condoned.

Leave granted.

The appeal is allowed in terms of the signed order.

Pending application(s), if any, shall stand disposed of.

**(SWETA BALODI)
ASTT. REGISTRAR-cum-PS**

**(POONAM VAID)
ASSISTANT REGISTRAR**

(Signed order is placed on the file)